

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Tr. Application No.13/86.

Shri Baburao Khaserao Mohite,
resident of Juni,
Shukarwari, Mahal,
Nagpur.

... Applicant

V/s.

The Controller of Defence Accounts
(Pensions), Allahabad.

... Respondentx.

Coram: Hon'ble Member(A), P.Srinivasan
Hon'ble Member(J), M.B.Mujumdar.

Tribunal's Order:

(Per P.Srinivasan, Member(A))

Dated: 27.1.1987.

This is a Transferred Application received
from the Court of the Civil Judge, Senior Division,
Nagpur.

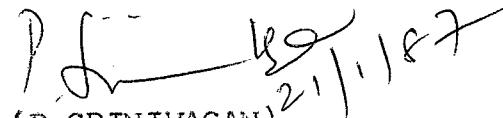
Shri S.A.Bhosle, Learned Counsel for the
applicant present, concedes that the applicant having
retired as an Officer of the Indian Army, his claim for
Pension in this application does not fall within the
jurisdiction of this Tribunal in terms of sec.2(a) of
the Administrative Tribunals Act, 1985.

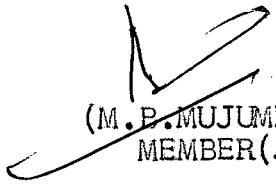
Shri M.I.Sethna, Learned Counsel for the
Respondents also agrees that the applicant is claiming
pension in his capacity as an Ex-Officer of the Indian
Army and that therefore this matter does not fall
within the jurisdiction of this Tribunal.

In the circumstances we direct the

...2.

Registrar to re-transfer this application to the
Court of the Civil Judge, Senior Division Nagpur
through District Judge, ^{Nagpur} ~~Sangli~~. M


(P. SRINIVASAN) 27/1/87
MEMBER(A)


(M. B. MUJUMDAR) MEMBER(J).

Specified copy of
Trial's order
dt. 27/1/87
S. A. Bhonsle
(S. A. Bhonsle) 27/1/87